



**HIGH COURT OF TRIPURA
AGARTALA**

Order No: 89

Dated, Agartala, the 3rd October, 2015

In supersession of the earlier Order No. 41, dated 20.07.2013, Hon'ble High Court has been pleased to lay down the following **Guidelines for Assessment of Performance of Judicial Officers** while disposing of cases, which will come into effect from **1st January, 2016**.

1) The Quarterly disposal of cases by Judicial Officers shall be evaluated on the basis of units obtained. The total units obtained by the Officer shall be considered for categorization of the grade of the Officer so far as disposal is concerned.

2) The Quarterly benchmark will be as follows: –

400 units or more	:	Outstanding
300 units or more	:	Very Good
250 units or more	:	Good
175 units or more	:	Average
Less than 175 units	:	Poor

3) A Judicial Officer is required to obtain 70% of the total units by contested disposals and any deficiency on this score shall be deducted from the total units obtained.

4) The benchmark has been fixed on the basis of average pendency for disposal, which is:

Criminal Courts	:	Minimum 400 cases
Civil Courts	:	Minimum 100 cases
Sessions Court	:	Minimum 60 Sessions cases

5) Benchmark formula to consider the shortfall in the average pendency for disposal, if any, and to increase the units accordingly, is as follows: –

- A** = Total pendency in the concerned Court during the quarter
B = Total units obtained during the quarter both contested & uncontested
C = Total benchmark of minimum average pendency during a quarter
D = Total units obtained on consideration of shortfall in the required benchmark of average pendency during a quarter

Now, the value of **D** = $\frac{B \times C}{A}$

6) For evaluating the Quarterly outturn of a Judicial Officer, the number of days the Officer actually worked may be taken into consideration.

7) At any station, if considering the pendency, or peculiar local conditions, or reasons beyond control of the Officer, the disposal is poor, the matter will be placed before the Portfolio Judge who, on consideration of all relevant aspects, may treat the case for upgrading by concession.

**Guidelines for Assessment of Performance
of the Judicial Officers while disposing of cases**

Sl. No.	Type of cases	Contested	Uncontested
01	02	03	04
01.	Title Suits	6	2
02.	Money Suits	5	1
03.	RCC Cases	3	1
04.	Misc (J) Cases	2	0.2
05.	Title Execution Cases	3	1
06.	Money Execution Cases	2	1
07.	Title Appeals	5	1
08.	Money Appeals	4	1
09.	RCC Appeals	2	1
10.	RCC Revision Cases	2	1
11.	Misc. Civil Appeals	2	1
12.	Claim cases u/s. 166, MV Act	3	1
13.	Indian Succession Act/Succession/G & W Act Cases	2	1
14.	Guardianship Cases	3	1
15.	Misc (Probate) Cases	2	0.2
16.	Title (Probate) Suits	4	1
17.	Title (Matrimonial) Suits	4	4 (For reconciliation at or before settlement of issues)
			1 (For reconciliation after settlement of issues)
			1 (For exparte disposal)
18.	Appointment of Receiver/Guardian	2	—
19.	Other Family Court matters	2	0.2
20.	Reference under LA Act	3	1
21.	Reference under ID Act	5	2
22.	Interlocutory matter under ID Act	3	1
23.	Wakf matters	3	1
24.	Departmental Enquiry	5	—

Sl. No.	Type of cases	Contested	Uncontested
01	02	03	04
25.	Arbitration (Execution) matters	2	1
26.	Other contested Civil Cases not covered above	2	0.2
27.	Sessions Cases: Type -I (minimum contested disposal should be 6 cases in a month)	8	—
28.	Sessions Cases: Type -II (minimum contested disposal should be 6 cases in a month)	6	—
29.	Criminal Appeals	3	0.2
30.	Criminal Revisions	2	0.2
31.	NDPS Act Cases	8	2
32.	Cases under the Protection of Children from Sexual Offences Act, 2012 triable by Special Judge	8	2
33.	Other Cases under Special Act tried by Sessions Courts	5	2
34.	Warrant Procedure IPC Cases	3	2
35.	Warrant Procedure Cases under other Acts not included in this list	2	1
36.	Summons Procedure IPC Cases	3	1
37.	Summons Procedure Cases under other Acts not included in this list	2	1
38.	Summary Trial Cases under IPC	2	1
39.	Summary Trial Cases under other Acts not included in this list	2	1
40.	PFA Act/FS & S Act Cases	3	1
41.	Electricity Act Cases	3	1
42.	Essential Commodity Act Cases	3	1
43.	Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act	3	1
44.	Domestic Violence Act Cases	3	1
45.	NI Act Cases	3	1
46.	MV Act Cases/Traffic Challan Cases	0.5	0.2
47.	Excise Act Cases	0.5	0.2
48.	Juvenile Act Cases	2	1
49.	Forest Act Cases	2	1
50.	Wild Life Cases	3	1
51.	Labour Act Cases	2	1
52.	Weights & Measures Act Cases	0.5	0.1
53.	Foreigners Act Cases/IM(D)T Act Cases	2	0.2
54.	Cases under Passport Act & Rules made thereunder	2	0.2
55.	Cinematography/Copy Right Act Cases	2	0.2
56.	Prevention of Cruelty to Animals Act Cases	2	0.2

Sl. No.	Type of cases	Contested	Uncontested
01	02	03	04
57.	Gambling Act Cases	0.5	0.2
58.	Tripura Police Act Cases	0.5	0.2
59.	Tripura Shops & Establishment Act Cases	0.5	0.2
60.	Cases of Atrocities on SC/ST	3	1
61.	Prevention of Corruption (PC) Act Cases	12 [If no. of witnesses examined is 15 (fifteen) or more] 08 [If no. of witnesses examined is less than 15 (fifteen)]	3
62.	Consumer Protection (CP) Act Cases	2	1
63.	Arms Act Cases	3	1
64.	Information Technology (IT) Act Cases	3	1
65.	Cases investigated by CBI and tried by Special Judicial Magistrates	6	2
66.	Enquiry held as per order of the Hon'ble SC/HC	5	—
67.	Orders on Final Reports	0.5	—
68.	Confessional Statements u/s. 164 (1), Cr. PC /TI Parade	2	—
69.	Cases settled through Mediation	—	2
70.	Cases disposed of in Lok Adalats/Holiday Courts:		
	a) MAC Cases;		3
	b) Matrimonial matters; and	—	3
	c) Other Cases		0.2
71.	Bail Applications u/s. 438 & 439 of Cr.P.C.	1	—
72.	Other Bail Applications	0.2	—
73.	Other Misc. Cases not covered above	1	0.1
74.	Other Crl. Cases not covered above	1	0.1
75.	Cases tried by the Juvenile Justice Board	2	1

NB.—

- Type-1** means the cases triable only by Sessions Judge.
Type-2 means the cases triable by Asst. Sessions Judge.
- The Addl. Sessions Judges (FTC) should dispose of minimum 10 (ten) Sessions cases on contest in a month.

By Order,

Sd/—

(S. Datta Purkayastha)
Registrar (Vigilance)

Copy to: –

01. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/South Tripura Judicial District, Belonia/North Tripura Judicial District, Dharmanagar. They are requested to circulate the same amongst all the Judicial Officers under their respective Districts for information;
02. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for information;
03. The Registrar (Judicial), High Court of Tripura, Agartala;
04. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar(s), High Court of Tripura, Agartala;
07. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
08. The Chief Librarian, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
13. The Superintendent, Statement Section, High Court of Tripura, Agartala;
14. The Dealing Assistant (s), Statement Section, High Court of Tripura, Agartala; and
15. Order File.


(S. Datta Purkayastha)
Registrar (Vigilance)